

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 510/TT/2025

Subject : Petition for truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period for "Northern Regional Strengthening Scheme" in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 16 others.

Petition No. 399/TT/2025

Subject : Petition for truing-up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for Asset-A: 400 kV D/C (Quad) Vadodara - Asoj Transmission Line along with associated bays at Asoj (GETCO Sub-station), Asset-B1: 400 kV Bay at Vadodara GIS for 400 kV D/C Vadodara - Asoj Circuit-1, Asset-B2: 400 kV Bay at Vadodara GIS for 400 kV D/C Vadodara - Asoj Circuit-2, Asset-C1: 765 kV 240 MVAR Switchable Line Reactor of Circuit-I of 765 kV D/C Aurangabad - Padghe Line charged as Bus Reactor at Aurangabad Substation, Asset-C2: 765 kV 240 MVAR Switchable Line Reactor of Circuit-II of 765 kV D/C Aurangabad - Padghe Line charged as Bus Reactor at Aurangabad Sub-station and Asset-D: Aurangabad - Padghe 765 kV D/C Line and Padghe (Powergrid) - Padghe/Kudus (MSETCL) 400 kV D/C Quad Line alongwith associated bays and establishment of 765/400 kV 2x1500 MVA Padghe GIS Sub-station under "System Strengthening in North/West Part of the Western Region for IPP Projects in Chattisgarh (IPP-E)" in the Western Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company (MPPMCL) and 5 others.

Petition No. 881/TT/2025

Subject : Petition for truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period for 03 nos. assets under "Augmentation of Transformation Capacity" in the Southern Region.



Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO Now TNPDC) and 14 Others.

Petition No. 882/TT/2025

Subject : Petition for revision of trued-up transmission tariff for the 2014-19 tariff period, truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 tariff period for the "Transmission System Associated with Parbati-III HEP" in the Northern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 16 Others.

Petition No. 664/TT/2025

Subject : Petition for truing up of the transmission tariff for the 2019-24 period and determination of the transmission tariff for the 2024-19 tariff period for Assets under "Eastern Region Strengthening Scheme – XIV (ERSS-XIV)" in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Bihar State Power (Holding) Company Limited and 5 Others.

Petition No. 913/TT/2025

Subject : Petition for truing up of the transmission tariff for the 2019-24 period and determination of the transmission tariff for the 2024-19 tariff period for Assets under "Eastern Region Strengthening Scheme – XV (ERSS-XV)" in the Eastern Region

Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Bihar State Power (Holding) Company Limited and 6 Others.

Petition No. 766/TT/2025

Subject : Petition for truing up of the transmission tariff for the 2019-24 tariff period and the determination of the transmission tariff for the 2024-29 tariff period for the Combined Assets under "Kolhapur-Mapusa Transmission System" in the Western Region.



Petitioner : Power Grid Corporation of India Limited (PGCIL)
Respondents : Madhya Pradesh Power Management Company (MPPMCL)
and 5 Others.

Petition No. 515/TT/2025

Subject : Petition for truing-up of the transmission tariff for the 2019-24 tariff period and determination of transmission tariff for the 2024-29 tariff period for Assets under “400 kV Kahalgaon Transmission System” in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Bihar State Power (Holding) Company Limited and 5 Others.

Date of Hearing : **18.6.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri S. Vallinayagam, Advocate, TNPDC
Shri Saurabh Mishra, Advocate, MPPMCL
Ms. Shweta Sharma, Advocate, WBSETCL
Ms. Vaibhavi Pathak, Advocate, WBSETCL
Shri Akhil Hasija, Advocate, CSPDCL
Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Raman Kumar, PGCIL
Shri Vijay G., PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Arjun Malhotra, PGCIL
Shri Piyush Awasthi, PGCIL
Shri Yatin Kalra, PGCIL
Shri Ashish Alankar, PGCIL

Record of Proceedings

These matters were heard through a virtual hearing.

2. At the outset, the Petitioner’s representative(s) submitted that the pleadings in the matters are completed and the tariff may be granted as claimed.

3. The learned counsel for WBSETCL, in Petition No. 913/TT/2025, submitted that WBSETCL has filed its reply in the matter vide affidavit dated 26.5.2026, which may be considered.

4. After the hearing, the Commission directed the Respondents to file their respective replies/written submissions, if any, within a week, with an advance copy to



the Petitioner, who may file its rejoinder/written submissions, if any, within a week thereafter.

5. The Commission further directed the Petitioner to submit the following information, on an affidavit, with a copy to the Respondents, within two (2) weeks:

Petition No. 510/TT/2025

- (i) Liability flow statement in excel format.

Petition No. 399/TT/2025

- (i) The basis for cost estimation of ACE claimed under Regulation 25(2) of the 2024 Tariff Regulations along with technical justification and cost benefit analysis.

Petition No. 881/TT/2025

- (i) Reconciliation between Form-5 and Form-13.
- (ii) Liability flow statement in excel format.

Petition No. 664/TT/2025

- (i) Reconciliation between Form-5 and Form-13.
- (ii) Form-9 C in excel format for the 2019-24 period.
- (iii) Accumulated depreciation for IT from the COD till 31.3.2019 for the Combined Asset.

Petition No. 882/TT/2025

- (i) Liability flow statement in excel format.
- (ii) Item-wise cumulative Depreciation as on 31.3.2014 in the following format:

Particulars	Cumulative Depreciation upto 31.3.2014
Land (Freehold)	
Land (Leasehold)	
Civil & Building	
Transmission Line	
PLCC	
IT	
Batteries	

Petition No. 913/TT/2025

- (i) Reconciliation between Form-5 and Form-13.
- (ii) Liability flow statement in excel format.



Petition No. 766/TT/2025

- (i) Liability flow statement in excel format.

Petition No. 515/TT/2025

- (i) Form-10 B for the 2014-19 tariff period.
- (ii) Form-9 C in excel format for the 2014-19 tariff period.

6. Subject to the above, the Commission reserved its order in the matters.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

